

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.**

Tuesday, this the 05th day of January, 2021.

E.Bail No.1002/2020.

1. Abinеш-(A1), (Aged 19/2020),
S/o. Rajendran.

2. Silambarasan-(A2) (Aged 21/2020),
S/o. Narayanasamy.

3. Selvakumar-(A3) (Aged 21/2020),
S/o. Sellamuthu.

... Petitioners/Accused.

-vs-

The State Represented by it's
Deputy Superintendent of Police,
Perambalur.

Maruvathur Police Station,

Crime No.1138/2020.

... Respondent/Complainant.

Offences u/Ss.147, 294(b), 323, 506(i) IPC r/w Sec.3(1)(r),3(1)(s), 3(1)(j),3(2) (va)
of SC/ST (PoA) Amendment Act – 2015.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal. S.Sathish and C.Kannusamy, Advocates for the petitioners and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioners for the offences u/Ss.147, 294(b), 323, 506(i) IPC r/w Sec.3(1)(r),3(1)(s), 3(1)(j),3(2) (va) of SC/ST (PoA) Amendment Act – 2015.

2. Perused the petition, copy of FIR and Police reply submitted by the learned Special Public Prosecutor and other connected records. The petitioners were

arrested and remanded to Judicial custody on 11.12.2020 and that they are in Judicial custody for the past 11 days.

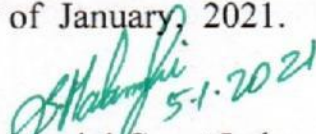
3. The learned Counsel for the petitioners/accused submitted that the alleged date of occurrence was on 11.12.2020 and that the petitioners are innocent persons and that the petitioners/accused were falsely implicated in this case and that the petitioners/accused are having permanent resident and are not habitual offender and that they have not committed any such offences and that the earlier application was dismissed on 21.12.2020 and that they have not moved any bail application before the Hon'ble High Court of Madras and that if they are released on bail, that they will not abscond or evade trial and they will not tamper any witness and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor stated in his reply that investigation is still pending. If bail is granted, communal clash will arise in the area and strongly objected for granting bail.

5. Defacto complainant present. Reply received and that the investigation is still pending. Defacto complaint present and raised objection in releasing the accused on bail. The alleged offence is serious nature. Some of other accused are still absconding. The earlier application was dismissed on 21.12.2020 and there is no change of circumstances. Considering the facts and circumstances this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 05th day of January, 2021.


Special Court Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.